

**PUNJAB VIDHAN SABHA**

**BILL NO.7-PLA-2022**

**THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION  
AND MEDICAL FACILITIES REGULATION) AMENDMENT  
BILL, 2022**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

**A**

**BILL**

further to amend the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

BE it enacted by the Legislature of the State of Punjab in the Seventy-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Act, 2022. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977, in section 3, for sub-section (1), the following sub-section shall be substituted, namely:- Amendment in section 3 of Punjab Act 5 of 1977.

"(1) There shall be paid to every person, who remained as a member, a pension of sixty thousand rupees per mensem plus Dearness Allowance thereon (as admissible to the Punjab Government Pensioners), irrespective of the number of terms he had served as a member and irrespective of the tenures of the Punjab Vidhan Sabha, in which he had served as a member:

Provided that when a person, who had served as a member, attains the age of sixty-five years, seventy-five years and eighty years, he shall, respectively, be entitled to an increase of five per cent, ten per cent and fifteen per cent of the basic pension, admissible to him at the attainment of such age."

---

**CHANDIGARH:**  
**THE 5<sup>TH</sup> JULY, 2022**

**SURINDER PAL**  
**SECRETARY.**